NT>

14.33 hrs.

Title: Discussion on the Indian Medicine Central Council (Amendment) Bill, 2002. (Bill passed)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): On behalf of Shri Shatrughan Sinha, I beg to move:

> "That the Bill further to amend the Indian Medicine Central Council Act, 1970, as passed by Rajya Sabha, be taken into consideration."

Indian systems of medicine, namely, Ayurveda, Unani and Siddha are the recognised systems of medicine in India. About four lakhs registered practitioners are practising these systems in India. These systems are simple, natural, cost effective and proven to be effective for common ailments as well as for chronic diseases and also for certain diseases which are otherwise refractory or less amenable to other forms of treatment. The Government is encouraging these systems to develop on their own genius. One of the measures taken to regulate the education and practice of the systems is the enactment of the Indian Medicine Central Council Act in 1970. Under the provisions of this Act, the Government in 1971 constituted a Central Council of Indian Medicine which has been reconstituted from time to time.

SHRI A.C. JOS (TRICHUR): The Cabinet Minister is not seen here, Madam.

MADAM CHAIRMAN: The Minister of State is here and he is moving the Bill. You cannot object to that.

SHRI A. RAJA: The main objectives of this Council are to maintain a central register of practitioners of Indian Medicine and to regulate education and practice. Through this measure of registration of practitioners, the practice of Indian Medicine by people without any training and experience has been greatly curtailed.

Prior to the enforcement of this Act, different State governments were conducting different courses of varying duration and titles. In order to achieve standardisation and uniformity in education, the Council has enforced various regulations. One such regulation is the minimum standards of education in Indian Medicine Regulations, 1986 that was later amended in 1989.

With the increase in acceptance and popularity of these systems, the demand for establishing new colleges grew, resulting in increase in the number of doctors coming out of these colleges. Commercialisation of medical education gave incentive to opening of more and more colleges. The societies/trusts and similar bodies started colleges after obtaining permission of State Governments and affiliation from Universities. This caused proliferation of colleges leading to fall in standards. It was expected that the Indian Medicine Central Council Act and the Education Regulations made by them would help to achieve uniform standards of education and practice in Ayurveda, Unani and Siddha systems of medicine. But due to lacunae in the provisions, neither the Central Government nor the Central Council of Indian Medicine could enforce the provisions in letter and spirit.

According to the procedure in vogue, an intending society or trust can obtain permission of the State Government and consent of the affiliating University and start a college. Thereafter, they approach the Central Council of Indian Medicine for permitting them to run the course for a fixed number of seats. There is no legal provision, which makes it obligatory to obtain prior approval of the Central Government or the Central Council. This has led to proliferation of sub-standard colleges.

The Central Council of Health and Family Welfare and the Conference of the State Health Ministers of Indian Systems of Medicine & Homoeopathy addressed this issue and recommended for the amendment of the Indian Medicine Central Council act, with a view to permitting only those new colleges, which would comply with guidelines laid down in this regard.

Therefore, a proposal was mooted to amend the Act on the pattern of the amendments carried out in the Indian Medical Council Act in 1993. A similar amendment was passed by this House in this Session in the Homoeopathy Central Council Act, 1973.

The provisions proposed in the amendment are to seek permission of the Central Government for the establishment of new colleges; increase in the number of seats and for introducing new or higher courses of study in the Indian medicine, with a view to ensure curtailing the mushrooming of sub-standard institutions.

MADAM CHAIRMAN : Motion moved:

> "That the Bill further to amend the Indian Medicine Central Council Act, 1970, as passed by Rajya Sabha, be taken into consideration. "

SHRI E.M.S. SUDARSANA NATCHIAPPAN (SIVAGANGA): Thank you, Madam Chairman. We support this Bill wholeheartedly. But at the same time, we have to comment upon certain areas. It is because the enactments should have a touch of global market. The Indian systems of medicine, especially, *ayurveda*, *siddha*, and *unani* is worth about Rs. 53,000 crore in the international market. But China is having around 32.5 per cent of the market. But India is having very small percentage about which we need not even make a mention. In this background, we have to compete with the world market. It becomes a service oriented sector. Abroad, especially in the Western countries, the Indian medicines are used in each and every aspect of life. It is used for beautification, health, rectification, prevention etc. They are using Indian medicines, especially that of *ayurveda, siddha,* and *unani.* In such circumstances, this Bill gives more bureaucratic control especially to the Central Government. The original Act gave way only for the constitution of Central Council of Indian Medicine and maintenance of Central Registrar of Indian Medicine for matters connected therewith.

But now the Central Government steps into the area of State Governments who are now permitting them to have new institutions, medical college or research institution on the basis of Indian medicines. The universities used to give the syllabi, conduct the examination and award degrees and diplomas. Apart from these two institutions, with the establishment of the Indian Medicine Central Council, we will have one more institution, which will see whether infrastructure is properly made or not and whether there is any necessity for making further allocation of seats.

Clause 13 (a) gives the permission for establishment of medical college. They have to apply for a scheme. That scheme is not defined in the Bill. But the scheme is mentioned. Under clause 13(a)(2), the scheme is to be given to the Central Government. The Central Government will, in turn, send it to the Central Council. The Central Council will look into the scheme and find out whether it is reasonable or not and whether it can be accepted or not. They have to decide it within six months. Otherwise, they can demand for rectification or for the error to be rectified. They can demand it from the institution which are applying for the scheme. If they do not get the rectification demand within six months, another new application can be given. But this time it has to be given within one year. That is a welcome provision. Within one year if nothing comes from the Central Government, then that particular institution can run the institution as a permitted institution.

In the fourth place, I would like to say that the recommendation made by the Central Council has to go to the Central Government and the Central Government will give the permission. I would like to suggest one thing. Nowadays, the market-driven life is going on. We need a lot of people to have education in the Indian system of medicine. The definition of Indian Medicine has been given in the Section as follows:

> "Indian Medicine" means the system of Indian Medicine commonly known as *Ashtang Ayurveda, Siddha or Unani Tibb* whether supplemented or not by such modern advances as the Central Council may declare by notification from time to time. "

This aspect is the need of the hour. Therefore, whatever the market needs, that should be given. The number of people who have got the skill and education should swell and the number should go up. Therefore, we should not restrict them to come and get the Central Government's permission. Just for example, Kerala, Tamil Nadu and other States are having a lot of Ayurvedic educational institutions. They have to seek the permission of the Central Government then and there even for increasing the seats. The same situation will give rise to too much of a delay in respect of other aspects also.

In the same way, I would like to suggest one thing. Before that, I want to put this question. What is the infrastructure that is available now? That has not been mentioned here fully. We cannot imagine to have the infrastructure of the allopathy medicine where big buildings, big laboratories and palacious areas are needed. There is no need for it. I know about Tamil Nadu. The Tamil Nadu Government has given about 14.52 acres of land to start a Siddha institute. For that, for the compound-wall alone, they have spent about Rs.22 lakh. But there is no building other than the compound wall. Is Ayurvedic medicinal system needs such magnificent buildings? There is no need for it. It should be a *vedic* type of an institute. It should have a cottage; herbals around it; a garden around it; it should have an estate where medicinal plants are available. A vast area is available in India. We can create a lot of Ayurvedic and Siddha institutes wherever land is available. In drought-prone areas like my constituency, there are a lot of herbal plants. So, an institute can be started in such places. There are many people who learn it through the hereditary system of education. But they are not awarded any degree. They have got the knowledge. They practise it. They are successful. How are we going to recognise them? Are we having any diploma course or certificate course or a crash course to make them educated? Can they secure a certificate? So, this should be recognised. This is a part of the Indian life. ...(*Interruptions*) Indian medicine is a part of the Indian life. Whatever food we are taking, a part of medicine is included in it. It has nutrition also. There is no need to take a tablet as in the case of allopathy. If you take the greens, then automatically it supplies all the vitamins. The deficiencies can be rectified. Therefore, it is a part of the day to day life. This is a day-to-day system. That should be recognised. We call this type of medicine in Tamil as *Paatti Vaidyam,* the grandmother's medicinal system. A grandmother can easily cure

the problem of a crying child or any problem of the children, old-age people or any youngsters. But they need not go for the allopathy medicine where they have to spend a lot of money. Therefore, this type of thinking has to emerge.

The Government wants to recognise the institutes. For that, they want to take away the rights of the States. There are so many cases pending in the Supreme Court. Judgements were also given in some cases. So, Mr. Minister, why are you usurping the powers of the State Governments? The State Governments know the needs of the local area. They can give permission for the colleges. They can change the syllabus according to the needs. Therefore, this type of a thing should not be done by taking away the power to the Central Government. By this way, the Centre is asking everybody to go to the Central Government for getting permission for starting colleges and other things.

Finally, I would suggest that the very Bill gives rise to a lot of doubts. Previously, there was only recognition of medical qualification in certain cases. Please refer to clause 13B (3) which says:

> "Where any medical institution increases its admission capacity in any course of study or training without the previous permission of the Central Government in accordance with the provisions of Section 13A, medical qualification granted to any student of such medical institution on the basis of the increase in the admission capacity shall not be deemed to be recognised medical qualification for the purposes of this Act."

What about the colleges that are already existing? How is the Government going to permit them? There are about 120 Ayurveda Colleges all over India and about 25 Unani Colleges. How is the Government going to recognise them? There is no provision for that in this Bill.

In the same way, Clause 13B (3) says:

> "Where any medical institution increases its admission capacity in any course of study or training without the previous permission of the Central Government in accordance with the provisions of section 13A, medical qualification granted to any student of such medical institution on the basis of the increase in its admission capacity shall not be deemed to be a recognised medical qualification for the purposes of this Act."

So, what will be the fate of those students who have already joined in such institutions? We are seeing plenty of news items appearing in the Press that students are being lured to join such institutions. They are being promised that there would be increase of seats within six months or one year. So, later on if you do not recognise such increase of seats in those institutions, what will happen to all those students who have already joined there in the hope that the college would get recognition and they can continue their course there?

Therefore, these types of day-to-day problems are there. These things should be looked into properly when statutory rules are framed. I am happy that at least now the Government has thought of making the Indian system of medicine a perfect one and bringing it up to the international level. So, getting more powers or usurping powers alone will not help the cause of Indian system of medicine. But the Government should think constructively to help the unemployed people who are ready to study Indian system of medicine and practise it in day-to-day life. The Government should do more research on this and allow more patents so that such students can earn more in the international market.

योगी आदित्यनाथ (गोरखपुर) : सभापति महोदय, माननीय मंत्री जी ने केन्द्रीय परिद अधिनियम 2002 में संशोधन संबंधी जो विधेयक भारतीय चिकित्सा केन्द्रीय परिद पेश किया है, मैं उसका स्वागत करता हूं। मैं माननीय मंत्री जी को धन्यवाद देता हूं कि भारतीय पद्धति की जो चिकित्सा प्रणाली थी, आयुर्वेद सिद्ध यूनानी आदि के क्षेत्र में एक क्रांतिकारी परिवर्तन करने के लिए इन्होंने संशोधन पेश किया है। निश्चित ही उसके लिए वे धन्यवाद के पात्र हैं।

आयुर्वेद भी हमारी प्राचीन चिकित्सा प्रणाली है। आयुर्वेद में जो शोध होने चाहिए थे, अन्तर्राट्रीय स्तर की चिकित्सा प्रणाली बनाने के लिए जो कार्य उसमें होने चाहिए थे, वे नहीं हो पाए। हम एलोपैथी की तरफ भागे और उसका परिणाम हमारे सामने है कि जहां हम किसी रोग का इलाज तो करते हैं लेकिन उसमें तमाम साइड-इफैक्ट्स सामने आते हैं। तमाम अनेक प्रकार की बीमारियां भी सामने आती हैं। आयुर्वेद के क्षेत्र में भारतीय चिकित्सा प्रणाली के क्षेत्र में उसमें गुणात्मक सुधार के लिए जो कार्य होने चाहिए थे, निश्चित ही इस प्रकार की जो चिकित्सा परिद का गठन किया गया था, इस प्रकार के संशोधन की आवश्यकता महसूस की जा रही थी। अकसर यह होता है कि हम लोग कुछ उन संस्थाओं को ऑटोनामी दे देते हैं लेकिन उस ऑटोनॉमी का मतलब ये संस्थाएं इनको अपनी उद्दंडता तक ले जाने का प्रयास करती हैं। यही सब कुछ भारतीय चिकित्सा केन्द्रीय परिद के साथ भी हुआ है। अपने मनमाने आचरण के कारण भारतीय चिकित्सा प्रणाली में सुधार करने के बजाए ढ़ेर सारी ऐसी संस्थाएं इस क्षेत्र में खुली लेकिन मानक के अनुरूप उनकी गुणवत्ता में जो सुधार होना चाहिए था, वह नहीं हो पाया।

उसका परिणाम यह रहा है कि हम धीरे-धीरे पिछड़ते रहे हैं। माननीय मंत्री जी ने उद्देश्यों और कारणों में बहुत सी बातें कही हैं, जैसे अकसर होता था कि सरकार को यह भी अधिकार नहीं था कि वह केन्द्रीय परिद को निर्देशित कर सके या निर्देश दे सके। मैं अच्छी तरह जानता हूं और इस प्रकार के कुछ उदाहरण स्वयं मेरे पास आए हैं। मेडिकल काउंसिल ऑफ इंडिया और डेंटल काउंसिल ऑफ इंडिया केन्द्रीय स्वास्थ्य एवं परिवार कल्याण मंत्रालय के अधीन आती हैं। अपनी ऑटोनोमी का ये संस्थाएं दुरुपयोग करती हैं क्योंकि केन्द्र सरकार का सीधा नियंत्रण उन पर नहीं होता है। जिस प्रकार का उनका मनमाना आचरण होता है, यह उनकी कार्य प्रणाली से देखा जा सकता है। निश्चित ही चिकित्सा क्षेत्र में गुणवत्ता के लिए सबसे बड़े सांप इस समय अगर कोई हैं तो ये संस्थाएं हैं जो गुणवत्ता नहीं बल्कि कुकुरमुत्तों की तरह संस्थाओं को उगाने का प्रयास तो करती हैं और ढ़ेर खड़ा हो जाता है। हमारे यहां एक ट्रस्ट ने एक मेडिकल कॉलेज खोलने का प्रस्ताव किया। मेडिकल काउंसिल ऑफ इंडिया की गाइडलाइन्स में है कि जब कोई निरीक्षक दल मेडिकल काउंसिल ऑफ इंडिया से जाएगा तो मैनेजमेंट से वार्ता करने के बाद ही वहां पर निरीक्षक वर्ग जाएगा। हमारी संस्था ने दो-तीन बार निरीक्षण दल भेजने के लिए आवेदन किया और कहा कि जो भी आवश्यक मानक पूरे होने हैं, उनको देख लें। लेकिन उनका निरीक्षण दल तब गया जब हमारी उस संस्था में विंटर वेकेशंस प्रारम्भ हो चुके थे। मैं 1999 में तत्कालीन केन्द्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री के पास गया। पहले मैंने संस्था के प्रेसीडेंट से बात की। उन्होंने कहा कि यह तो हमारा राइट है और हमारी ऑटोनामी में हस्तक्षेप कर रहे हैं। मैंने केन्द्रीय मंत्री से बातचीत की और कहा कि हमारे यहां जब विंटर वैकेशन समाप्त हो जाए तब आप अपने निरीक्षण दल को भेजिए। जो जाकर के मानकों के अनुसार कार्य करें और अगर कार्य मानक के अनुसार हैं और वे कॉलेज को खोलना चाहते हैं तो उस काम को करने की इजाजत दीजिए। माननीय मंत्री ने अपनी तरफ से सहयोग करने का आश्वासन दिया लेकिन एनसीआई के प्रेजीडेंट ने कहा कि यह हमारी ऑटोनामी में सीधे-सीधे हस्तक्षेप है और हम इसे नहीं मानेंगे। वहां पर स्थापित मनमाना आचरण और सीधे-सीधे वहां पर लेनदेन का कार्य चलता है, इसके सिवाए कुछ नहीं है। डेंटल काउंसिल ऑफ इंडिया में भी यही स्थिति है। यही नहीं, इस संस्था के सारे पदाधिकारी एक वर्ा तक अपनी जमानत लेने के लिए फिरते रहे क्योंकि उनका यह आचरण कहीं न कहीं उच्च न्यायालय दिल्ली के अधीन पहुंच चुका था और उसके बाद अपने आप को बचाने के लिए फिरते रहे। ये संस्थाएं भ्रटाचार का एक अड्डा बन चुकी हैं और अगर इन पर नियंत्रण करना है तो आज आवश्यकता है कि केन्द्र सरकार के पास इस प्रकार की शक्तियां होनी चाहिए जिससे उनके मनमाने आचरण पर अंकुश लगाया जा सके और गुणवत्ता में सुधार हो। यही नहीं, हमारे मैडिकल कालेज में भी खराब स्थिति पैदा करते हैं।

महोदय, हमारे गोरखपुर में एक सरकारी मैडिकल कालेज है। उत्तर प्रदेश में सात मैडिकल कालेज है। मैं मानता हूं कि सरकार के मैडिकल कालेजों में जो स्थिति है, केवल गोरखपुर मैडिकल कालेज में ही नहीं, उत्तर प्रदेश के छः के छः मैडिकल कालेज एनसीआई के मानकों को पूरा नहीं करते। 1995 से गोरखपुर के एक मात्र मैडिकल कालेज को एनसीआई की नोटिस मिल जाती है कि कालेज में एक एडमीशन नहीं होनी चाहिए। इस कालेज में स्नातकोत्तर की जो सीटें हैं, उनको समाप्त कर देना चाहिए। लेकिन हर बार नोटिस मिलता है और हर बार मुझे मंत्री से मिलकर छः महीने या एक साल का समय लेना पड़ता है। अगर एनसीआई का एक मानक बना है कि इतनी नियुक्तियां होनी चाहिए और 750 बैड का मैडिकल कालेज होना चाहिए, तो केवल गोरखपुर मैडिकल कालेज के लिए ही नहीं, पूरे भारत के जितने मैडिकल कालेज हैं, उन सब पर बराबर लागू होना चाहिए। लेकिन एनसीआई को केवल गोरखपुर का मैडिकल कालेज दिखाई देता है। डैंटल काउन्सिल आफ इंडिया को वे संस्थायें दिखाई देती हैं, जो उनके भ्रटाचार में अपनी सहभागिता नहीं दिखा पाती हैं। यही स्थिति भारतीय चिकित्सा केन्द्र के साथ भी हुई है। इसका एक बहुत बड़ा संकट हमारे सामने आया है। इन संस्थाओं के मनमाने रवैये के कारण तमाम भारतीय जड़ी बूटियां, तमाम प्रकार की जो औाधियां हैं, उन्ही के आधार पर आयुर्वेद के क्षेत्र में कार्य हो रहा है।

आयुर्वेद में भी एलोपैथी की तर्ज पर गोलियां बनाकर दी जा रही हैं। जो एक शोध का कार्य होना चाहिए था वह शोध का कार्य बिल्कुल समाप्त हो चुका है। गुणवत्ता का जो स्तर होना चाहिए था वह नहीं हो रहा है। नयी संस्थाएं मनमाना आचरण कर रही हैं। अमरीका तथा अन्य देशों ने पांच लाख से अधिक भारतीय जड़ी-बूटियों का जीन-बैंक बनाकर अपने यहां तैयार किया है। जीन बैंक के माध्यम से हमारे करेला, नीम और तमाम अन्य जड़ी-बूटियों और औाधियों को पेटेंट कराने का प्रयास किया है।

मैं आपके माध्यम से मंत्री जी से अनुरोध करुंगा कि जिस तरह से चाहे नयी संस्थाएं खोलने की बात हो या उच्चतर पाठयक्रम की अनुमति लेने की बात हो या सीट बढ़ाने की बात हो, केन्द्रीय सरकार की पूर्व अनुमति लेनी आवश्यक है, उसी प्रकार से उनके कार्यों में गुणवत्ता में सुधार हो और औाधियों का स्तर बढ़े, इस ओर प्रयास हमारा होना चाहिए। अमरीका और अन्य देशों की साजिश हमारी जड़ी-बूटियों को पेटेंट कराकर हमारे आयुर्वेद को पूरी तरह समाप्त करने की है। भारतीय जड़ी-बूटियों का जीन-बैंक चीन, अमरीका और जर्मनी ने तैयार किया है और इस तरह से भारतीय आयुर्वेद को समाप्त करने की साजिश की जा रही है। भारत सरकार को इस पर भी कार्य करना चाहिए और उनका संरक्षण और संवर्धन करने के लिए उनको भारतीय चिकित्सा की केन्द्रीय परिद के अधीन लाकर सीधे केन्द्रीय सरकार के नियंत्रण में दिया जाए। मंत्री जी को मैं धन्यवाद देता हूं कि उन्होंने कम से कम उन संस्थाओं को जो अटोनॉमी का गलत फायदा उठाकर अपनी उद्दंडता का परिचय समय-समय पर देती हैं, नियंत्रण करने का प्रयास किया है। उनका यह कदम सकारात्मक और रचनात्मक कदम है। मैं उनको ह्रदय से धन्यवाद देते हुए इस विधेयक का समर्थन करता हूं।

SHRI LAKSHMAN SETH (TAMLUK): Madam Chairman, the hon. Minister has brought this Bill in order to stop the mushrooming of medical colleges so that the sub-standard education could be restricted. So, I support this Bill.

But I have one thing to bring to the notice of this House and for the consideration of the hon. Minister. As per Chapter II A, in clause 13A it is mentioned that:

> **"(a) no person shall establish a medical institution; or**
>
> (b) no medical institution shall −
>
> i. open a new or higher course of study or training, including a post-graduate course of study or training, which would enable students of such course or training to qualify himself for the award of any recognised medical qualification; or
> ii. increase its admission capacity in any course of study or training including a post-graduate course of study or training,
>
> except with the previous permission of the Central Government obtained in accordance with the provisions of this section. "

I have no objection to this proposition. I would only like to place before you that in the explanation it has been clear that for the purposes of this section, 'person' includes any university or a trust.

14.59 hrs. (Dr. Laxminarayan Pandeya *in the Chair*)

As per the Supreme Court Order, in case of Unnikrishnan J.P. and others, it is stated that only a registered society and university will be entitled to open the medical colleges. But, recently a new judgement has been given by the hon. Supreme Court on 31st October 2002, wherein it has been clearly mentioned that any citizen has a right to establish and administer educational institutions under articles 19(i)(g) and 26.

15.00 hrs.

But this right is subjected to the provisions of article 19(6) and 26(a). However, the minority institution will have a right to admit students belonging to the minority group in the manner as discussed in this judgement.

So, according to this judgement, not only the Trusts and the Universities but also the individuals are entitled to open the medical colleges. But if this Bill is passed and becomes a law, then certain individuals will be debarred from opening medical colleges. It will strike the fundamental right of the individuals. Any individual can also open a medical college or any educational institution. So, I think, this Bill certainly will retrograde the judgement of the Supreme Court. I want a clarification from the hon. Minister regarding this aspect.

Recently, the Supreme Court has also given a judgement that the privately managed medical colleges would have a right to fix the pay structure, tuition fee, etc. In this Bill, it has not been mentioned. When the individuals and the private organisations are opening the medical colleges, they should have a right to fix the tuition fee, etc. as per the judgement of the Supreme Court. This aspect should also be taken into consideration in this Bill.

Thirdly, the Central Government is going to impose some restrictions on the approval of the medical colleges. It is nice. Otherwise, we will not be able to stop the mushrooming growth of the medical colleges and we will not be able to take into consideration the aspect of standard. Standard is very important but at the same time our country is having a shortage of medical practitioners. Particularly in the rural areas we are having a dearth of medical practitioners. So, we need more and more doctors. In order to give due consideration to this important aspect, the stringent conditions in the guidelines should be removed. As per the present guidelines, if anybody or any Institute or any Trust desires to set up a medical college, they will have to have the ownership of the hospital with the capacity of minimum 300 beds initially and they will have to increase the number of beds up to one thousand. I think, this is very much stringent.

Secondly, there are so many other stringent conditions also. I think, the applicant or the proposer will have to submit some fund up to Rs. 5 crore in the bank. They will have to show it. Otherwise, they will not get the permission. For opening up of a new medical college, some provision should be made in the Bill so that these organisers can tie up with any Government hospitals initially and then afterwards they will have to set up a hospital. The number of beds should be reduced from the present 300 to 100 so that the private individuals can have a capacity to set up medical colleges.

Sir, there are many other things. As there is a dearth of medical practitioners, we should give encouragement to the individuals, to the Society and to the Trust to open up the medical colleges. Approval of the Government for opening a medical college is necessary. It is very important but this harassment should be removed and the stringent conditions should be relaxed so that many medical colleges can come up in our country and the country will be benefited from the medical practitioners in the rural areas.

Sir, this is a very important point to which I would like to draw the attention of the hon. Minister. I think, he will explain all these things. I have no objection in accepting and supporting this Bill but these important points will have to be clarified.

With these words, I conclude my speech.

DR. MANDA JAGANNATH (NAGAR KURNOOL): Respected Chairman, I thank you very much for giving me this opportunity. I congratulate the Health Minister for bringing this Bill.

The Indian system of medicine is very much neglected in certain places. In some of the States, permission has been given to a number of colleges without bothering about the standard and infrastructure which they have to maintain. Such type of permission is given without following the process of streamlining. For example, in the Indian Medical Council (IMC), the system is a streamlined system. Whenever they give permission to a medical college, they grant permission ultimately keeping in view the sentiment of the State. But there is no such practice or system in the Indian system of medicine. There will be mushrooming of colleges, as I earlier said, without any infrastructure and without any facility.

As the learned hon. Member said, the standard of a student depends upon the standard of the institution from which he graduates or he turns out to be. What is happening is this. It is because of the non-maintenance of the standard in such type of institutions and without following the system of streamlining in giving permission, the colleges are mushrooming. In the private sector, graduates and postgraduates are trained without faculty which teaches and gives them good

education. So it is turning out to be that we are just giving quantity and not quality, or without test. By giving quantity, when these people come out of the institutions, they are just not knowing what to do because these systems have not been very much a popular. They are adopting the modern system of medicines. There have been a number of instances which appeared in the newspapers wherein quacks have claimed themselves as *Ayurveda, Siddha* and *Unani* doctors. They are telling the people that they are able to treat all types of diseases. Ultimately they are put in the jail.

What is happening is this. After graduating from such type of institutions, these people are adopting the modern system of medicine, that is, allopathy, because they have to survive. When there are some complications, these graduates are not knowing how to tackle such type of emergencies. There is human loss. Also, many a time, violence has taken place. In such type of situations, this Bill, which wants to regulate the Indian system of medicine, is a welcome step. It is a very good step on the part of the Central Government. It is to maintain standard and good education because at many places in India, the Indian system of medicines is very much neglected. It is an ancient system, which is being practised in other Western countries. They have learnt from our country. It is a sad affair that we are not able to practise, but all the other countries practise. We are not giving due importance to this. In the rural areas, the Government is unable to give even the modern system of medicare or our ancient system of medicare. When compared cost-wise, the Indian systems of medicine, *Ayurveda, Siddha* and *Unani*, are approachable to everybody because they can be locally made available from plants and other things. That is why, this system needs to be encouraged and the Government should allocate more fund.

While supporting this Bill, I demand from the Government that whether in respect of giving permission to new colleges or for expansion, the Government should strictly adhere to the norms and conditions. It should strictly ensure that those doctors who were trained in the Indian systems of medicine, should practise only that system of medicine for which they were trained. If anybody is deviating from that system, they should not be allowed. As I said earlier, they are forced to practise allopathy.

MR. CHAIRMAN : Please conclude because the time allotted by the BAC for this Bill is only one hour.

DR. MANDA JAGANNATH : I am concluding in one minute. They should strictly adhere to practise only the system of medicine for which they have been trained. It is because if any other system is practised, they are unable to tackle the complications which are arising.

Secondly, those who deviate from the system and practise should be disqualified, their degrees should be withdrawn and stringent action should be taken against them.

While streamlining the system, the interests of the States should also be kept in mind. After all, the States only would know the needs of the hospitals throughout the State. So, while passing this Bill, due consideration should also be given to the sentiments of the States.

सभापति महोदय : प्लीज समाप्त कीजिए। कुंवर अखिलेश सिंह जी आप बोलिये।

श्री राजो सिंह (बेगूसराय) : सर, यह रियल डाक्टर हैं। डुप्लीकेट डाक्टर स्टेट मिनिस्टर बिल पेश कर रहे हैं। रियल डाक्टर से बिल पेश कराते तो वस्तुस्थिति की कुछ जानकारी होती।

कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) : कम से कम कैबिनेट मिनिस्टर की तुलना में तो भले आदमी हैं।

DR. MANDA JAGANNATH : As per the information given by the Government, these colleges are more in number only in Maharashtra, Karnataka and Rajasthan. In order to maintain a uniform distribution of these institutions all over the country, the Central Council should take the sentiments of the States into consideration.

कुंवर अखिलेश सिंह : सभापति महोदय, स्वर्गीय जयप्रकाश नारायण जी के जनांदोलन के पश्चात जब सबसे पहले इस देश में सत्ता परिवर्तन हुआ तो हमारे नेता स्वर्गीय राज नारायण जी ने सबसे पहले भारतीय चिकित्सा पद्धति को एक नया आयाम प्रदान किया। तब से लेकर आज तक हम देख रहे हैं कि जैसे भाा के सवाल पर देश के अंदर विभेद हैं, जो भारतीय भााओं की दुर्दशा है, वही चिकित्सा के क्षेत्र में भारतीय चिकित्सा पद्धति की दुर्दशा हम देख रहे हैं।

सभापति महोदय, आज देश में दो तरह की मानसिकता के लोग हैं। एक अंग्रेजी मानसिकता के लोग हैं और एक देशी मानसिकता के लोग हैं। अंग्रेजी मानसिकता के लोगों ने अपने को सर्वोपरि समझ रखा है और देशी भाा के समर्थक लोगों को हेय दृटि से देखा जाता है। चिकित्सा पद्धतियों में भी भारतीय चिकित्सा पद्धति इस समय हीन भावना से ग्रसित है। हम सदन के माध्यम से माननीय मंत्री जी से कहना चाहते हैं कि अगर आप भारतीय चिकित्सा पद्धति को एक नया आयाम प्रदान करना चाहते हैं तो आपको समन्वित चिकित्सा पद्धति की तरफ आगे आना होगा। अभी जिस तरह के एलोपैथी के दुपरिणाम हमारे सामने उभरकर आ रहे हैं, खासकर जो हमारे बुजुर्ग लोग बैठे हुए हैं, वे इसके सबसे ज्यादा भुक्तभोगी हैं। इस संदर्भ में मैं आपसे कहना चाहता हूं कि हमने आयुर्वेद, यूनानी, सिद्धा और अन्य प्राकृतिक चिकित्सा पद्धतियों के माध्यम से जिस उपचार की प्रणाली को विकसित किया था, उस प्रणाली ने कोई विपरीत प्रभाव हमारे शरीर पर नहीं छोड़ा, जबकि ऐलोपैथी के तमाम तरह के विपरीत प्रभाव हमारे शरीरों पर दिखाई दे रहे हैं। इसलिए अब हमारे सामने एक ही रास्ता बचा है कि हम समन्वित चिकित्सा पद्धति को अपनाकर, आज जो भारतीय चिकित्सा पद्धति की दुर्दशा हो रही है, उस दुर्दशा से उसे मुक्ति दिलाने का कार्य करें।

हम आपके माध्यम से कहना चाहते हैं कि अभी योगी आदित्यनाथ जी ने भ्रटाचार के संदर्भ में कहा है कि कुकुरमुत्तों की तरह आपके विश्वविद्यालय फैलते चले जा रहे

हैं और जहां धन दिया जा रहा है, उन्हें ही मान्यता देने का कार्य किया जा रहा है। हम इस बात से पूर्णतया सहमत हैं। हम केवल यहीं सहमत नहीं हैं, बल्कि ऑल इंडिया इंस्टीट्यूट ऑफ मैडिकल साइंस, जो देश का सबसे अच्छा इंस्टीट्यूट है, उस इंस्टीट्यूट के सर्जरी के हैड ऑफ दि डिपार्टमैन्ट के खिलाफ जो आरोप लगे हैं, वे आरोप प्रथम दृटया प्रमाणित हो गये हैं। ये आरोप केवल संसद सदस्यों या कुछ लोगों द्वारा नहीं लगाये गये हैं। इन आरोपों की पुटि स्वयं संस्थान के अधिकारियों ने भी की है। लेकिन मैं कहना चाहता हूं कि दुर्भाग्य से अभी मंत्री जी यहां नहीं है। उन मंत्री जी के ऊपर पता नहीं किन अदृश्य ताकतों का दबाव है कि उस हैड ऑफ दि डिपार्टमैन्ट को बचाने का प्रयास किया जा रहा है। जब भ्रटाचार को इस तरह से संरक्षण प्रदान किया जायेगा तो मैं समझता हूं कि भ्रटाचारियों से आप भारतीय चिकित्सा पद्धति और चिकित्सा प्रणाली को भी नहीं बचा पायेंगे।

दूसरी बात हम कहना चाहते हैं कि आज आयुर्वेद के क्षेत्र में राज्यों में आयुर्वेद के अस्पतालों की दुर्दशा है, उस दुर्दशा की तरफ भी आपको ध्यान देना होगा। मैं अन्य राज्यों की बात नहीं जानता, लेकिन उत्तर प्रदेश में जो आयुर्वेदिक अस्पताल हैं, यदि उन आयुर्वेदिक अस्पतालों का आप आकस्मिक निरीक्षण करें और कोई टीम वहां जांच करने के लिए भेजें तो आपको पता चलेगा कि उन अस्पतालों में न तो डाक्टर हैं और न स्टाफ है। यदि वहां कुछ डाक्टर और स्टाफ है तो उन्हें उनकी सैलरी 8, 10 या 12 माह में प्राप्त होती है।

हम आपसे कहना चाहते हैं कि जब आप अपने विभाग का नया बजट बनाएँ तो उस समय बजट में यदि आप आयुर्वेद और भारतीय चिकित्सा पद्धति की उपेक्षा न करें तो निश्चित तौर पर भारतीय चिकित्सा पद्धति का आप संवर्द्धन करेंगे। यदि आप बजट में ही कटौती कर देंगे, उपेक्षा करेंगे तो निश्चित तौर पर, हम कहना चाहते हैं कि आप भले ही इस तरह के कई संशोधन विधेयक लाएं, वे संशोधन विधेयक अर्थहीन होंगे।

आज गरीब व्यक्ति की यह स्थिति नहीं है कि वह ऐलोपैथी के माध्यम से इलाज करा सके। गरीब आदमी का इलाज हम होम्योपैथी से कर सकते हैं, यूनानी और सिद्ध चिकित्सा पद्धति के द्वारा आसानी से कर सकते हैं। एक बार फिर विनम्रतापूर्वक मैं आग्रह करना चाहता हूँ कि यदि भारतीय चिकित्सा पद्धति को वास्तविक रूप में अच्छा स्थान प्रदान करना चाहते हैं तो निश्चित तौर पर जो अगला बजट आप प्रस्तुत करें, उस बजट में इसे विशेा स्थान प्रदान करें।

इन्हीं शब्दों के साथ मैं इस संशोधन विधेयक का समर्थन करता हूँ।

श्री नवल किशोर राय (सीतामढ़ी) : माननीय सभापति जी, भारतीय चिकित्सा केन्द्रीय परिद संशोधन विधेयक, 2002 का मैं स्वागत करता हूँ और मंत्री जी को भारतीय चिकित्सा पद्धति के क्षेत्र में सत्प्रयास के लिए बधाई भी देता हूँ।

यहां पर जो चर्चा की गई, इसके उद्देश्यों के खंड 13 ख में स्पट किया है, खंड 13 क में भी स्पट किया है और फिर अध्याय 2 में जो कुछ जोड़ने का उपबंध किया गया है - यह सब पीछे की कमियों को दूर करने के लिए है। परंतु यहां उद्देश्यों में यह भी कहा है कि सीटों को बढ़ाने की व्यवस्था की जाएगी और जो भी संस्थान केन्द्रीय परिद की बिना पूर्व अनुमति के खुल जाएंगे, उनको मान्यता नहीं दी जाएगी। यहां मैं यह ज़रूर रेखांकित करना चाहूँगा कि माननीय मंत्री जी जब बोलने के लिए खड़े हों, तो निश्चित रूप से इसे स्पट करें कि जो समकक्ष चिकित्सा संस्थान इस केन्द्रीय परिद् के अलावा कहीं और से मान्यता ले लेते हैं, आम छात्रगण ि वज्ञापनों के माध्यम से उसमें नामांकित होते हैं, उनके पैसे भी खर्च हो जाते हैं और समय भी बरबाद हो जाता है, फिर आप नियमों के आधार पर उन्हें प्रमाणित करने से वंचित करने वाले हैं, ऐसा आपने कहा है। ऐसी व्यवस्था होनी चाहिए कि जहां कहीं भी समकक्ष व्यवस्था है, सभी को इस भारतीय चिकित्सा केन्द्रीय परिद् के अधीन रेखांकित करके, कोई अलग से ऐसी बात न हो इस पर चर्चा होकर, स्थिति स्पट होनी चाहिए।

माननीय सदस्यों ने चर्चा के क्रम में जिन मुद्दों को उठाया है, उनका तो मैं समर्थन करता हूँ, साथ ही मैं यह भी ज़रूर चाहता हूँ कि 55 वर्ाों के बाद आज़ाद भारत में जो हमारी भारतीय चिकित्सा पद्धति है, देसी चिकित्सा हो या सिद्ध चिकित्सा हो, यूनानी चिकित्सा हो या प्राकृतिक चिकित्सा हो या आयुर्वेद चिकित्सा हो, वह लुप्त होती चली गई है। यह बात सही है जो कुँवर अखिलेश जी ने कही कि स्वर्गीय राज नारायण जी ने देसी चिकित्सा पद्धति को बढ़ाने की चेटा की। उसी का फल है कि 1970 का जो विधेयक था, उसमें बीच में भी संशोधन हुआ और जो संशोधन लेकर मंत्री जी आज आए हैं, उनका हमने स्वागत किया है। लेकिन मैं कहना चाहता हूँ कि पचास सालों में भारतीय चिकित्सा पद्धति को न्याय नहीं मिला, इस सरकार ने यह कदम उठाकर स्वागत योग्य काम किया है। अब तक जो देर हुई तो हुई, लेकिन एक मुकम्मल इंतज़ाम करना चाहिए क्योंकि भारतीय चिकित्सा पद्धति पर विदेशों में विकसित राट्रों में लोग ध्यान देने लगे हैं, ऐलोपैथी के साइड इफैक्ट्स के कारण। जो पांच लाख जड़ी-बूटियों के पेटेन्टीकरण का मामला है, उस पर अगर हम विरोध नहीं जताएंगे तो पांच लाख जड़ी बूटियों की धरोहर समाप्त हो जाएगी। इसलिए मैं मंत्री जी से अनुरोध करूँगा कि पेटेन्टीकरण के ज़रिये तुलसी, नीम और अन्य जड़ी बूटियों के बारे ,में हल्दी से लेकर धनिया तक पर जो पेटेन्टीकरण का खतरा चल रहा है, उसका इंतज़ाम करके सबसे पहले इनको बचाया जाए और इससे चिकित्सा पद्धतियों को विकसित करने का काम किया जाए। मैं उम्मीद करता हूँ कि अपने उत्तर में मंत्री जी इस बारे में आश्वासन देंगे और भारतीय चिकित्सा पद्धति को ऐलोपैथी चिकित्सा पद्धति के बराबरी में लाने की चेटा करेंगे, ऐसी आशा के साथ और इस बिल का समर्थन करते हुए मैं अपनी बात समाप्त करता हूँ।

SHRI A.C. JOS (TRICHUR): Hon. Chairman, Sir, I generally welcome this amendment to the Bill. I have no hesitation to say that I am confident of the capacity of my friend Shri A. Raja in moving this Bill. But I would like to point out that when an amendment Bill is moved in the House, the Cabinet Minister should have been present in the House. It is a propriety and respect to the House. Anybody can move the Bill. There is no doubt. The hon. Minister of State is piloting the Bill. But the Cabinet Minister should have been here. We seldom see Shri Shatrughan Sinha, as a film star, here in the House. But today, at least when the Bill is moved, he should have been present here. ...(*Interruptions*) Sir, I am not yielding. ...(*Interruptions*)

MR. CHAIRMAN : Please sit down. The hon. Member is not yielding.

...(*Interruptions*)

SHRI PRABODH PANDA (MIDNAPORE): Sir, the Cabinet Minister should have been here. ...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SU THIRUNAVUKKARASAR): Sir, as per the Rules, the Minister of State is also allowed. Please check up. ...(*Interruptions*)

SHRI A.C. JOS : Sir, as I mentioned to you, I generally welcome this Bill and support this Bill also. I am happy that as my colleague has said, after 55 years we are now recognising and giving recognition to the Indian system of medicine and giving it its due importance. My only doubt regarding this amending Bill is that as per Clause 13.A (1) it is between the Government and the Council. ...(*Interruptions*) I have moved over from that subject. I am now into the Bill. Kindly do not raise that issue again.

Sir, as per Clause 13.A (a), in the amendment they say that the application will first come to the Central Government. The Central Government is doing only the job of a post office. After examining it, the Central Government will send it to the Medical Council and the Medical Council does all the job of asking for the details pertaining to the things and then examines it and then it sends it to the Central Government. My question is that it is very cumbersome as my friend Shri E.M. Sudarsana Natchiappan has said. It is only more bureaucratic. Why should it come to the Central Government first? Instead of the application coming to the Central Government, why can it not be sent to the Council first? Let the Council examine it. Here, in sub-clause (2) it is said:

> **"Every person or medical institution shall, for the purpose of obtaining permission under sub-section (1), submit to the Central Government a scheme in accordance with the provisions of sub-section (3) and the Central Government shall refer the scheme to the Central Council for its recommendations."**

Why should it be so? It is further said in sub-clause 4(b) that :

> "consider the scheme, having regard to the factors referred to in sub-section (8) and submit it to the Central Government together with its recommendations thereon within a period not exceeding six months from the date of receipt of the reference from the Central Government."

Sir, two situations are there. Here they say that it is six months, but in the earlier portion, the Central Government is not mandated to send it to the Council within six months or two months or three months. The Central Government can keep this application for however much time they want. It is their sweet will and pleasure.

My submission to the hon. Minister is that if possible he can look into it. Why should the application first come to the Central Government? The Medical Council is a body which looks into the details of this application asking for more details from the applicant. Why should it come to the Central Government first and then go to the Medical Council and then the Medical Council will examine it and then send it to the Central Government within six months? The lacuna here is that the Central Government can keep this application for however much time they want.

My submission is that instead of the Central Government coming into the picture first, let it go to the Medical Council first and let the Medical Council examine it and then give it to the Central Government with a recommendation. The Central Government can do the rest within one year or something like that as it can be.

Even a period of one year is too long. Another thing is that the Council is an elected body. I would like the Minister to have a re-look into it.

There is one more question. What is the role of the State Government in it? Till today, my understanding is that the State Government has to give an essentiality certificate. Is it necessary? Is it mandatory now? Also, one more danger is there. With regard to the Indian system of medicines, each State or each area has got peculiarities. Kerala is famous for *Ayurveda*. Tamil Nadu is famous for *Siddha*. I understand that the *Ayurvedic* System which is being practised in Gujarat is slightly different. In Punjab and other places also, it is slightly different. So, there is an element of the State Government which comes into the picture. Therefore, the role of the State Government also should have been defined or should have been elaborated in this Bill. Otherwise, what is going to happen? Indian system of medicines is different in each State. In Kerala, we have got a perfect system. So, our universities have got syllabus etc.

Sir, I know that you are looking at me, but the things I am suggesting are very important.

MR. CHAIRMAN : I know that.

SHRI A.C. JOS : Sir, the role of the State Government should also have been specified in the Bill.

The last thing which I wish to submit is not pertaining to the Bill. That is about the patent issue which my friend has mentioned about. There are two things. Patenting of *Ayurveda*, the Indian system of medicine is an essential thing and the Government has to encourage it.

Also, we are now in the year 2002. There is no proper research university or research and development centre for Indian medicines. You have got All India Institute of Medical Sciences. You have got one of the biggest medical colleges in Chandigarh. You have got an allopathic medical college in Pondicherry. But nowhere in the country is a university or a doctoral research institute. Of course, in Trivandrum, there is one small institute. So, the hon. Minister should think of establishing a research institute also on the lines of the Indian Medical Council or something like that.

Again, my submission is that he should try to reduce the time element by not adding more and more cumbersome things to do it. With these words, I support the Bill.

प्रो. रासा सिंह रावत (अजमेर) : सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका आभार व्यक्त करता हूं। भारतीय चिकित्सा केन्द्रीय परिद् (संशोधन) विधेयक, 2002 का मैं समर्थन करता हूं। वास्तव में 1970 में जो भारतीय चिकित्सा केन्द्रीय परिद् अधिनियम बना था, जिसमें कुछ कमियां रह गयी थीं। इस बिल के आधार पर आयुर्वेद की संस्थाओं में एकरुपता लाने के लिए, आयुर्वेद की संस्थाओं में स्टैंडर्ड स्तर और नियम करने के लिए तथा नयी संस्थाओं में नये पाठ्यक्रम आदि खोलने के लिए, पहले वाले बिल में जो कमियां रह गयी थीं, उन कमियों को दूर करके इसको मजबूत बनाया जा रहा है, इस लिए मैं इस बिल का समर्थन करता हूं।

मैं कहना चाहूंगा कि आयुर्वेद के जन्मदाता महर्षि धन्वंतरी थे। हमारे यहां दीपमालिका का पर्व मनाया जाता है। अभी कुछ दिन पहले ही हमने यह पर्व मनाया है। इसमें सभी एक दूसरे को बधाइयां देते हैं। इससे दो दिन पहले धनतेरस या धनत्रियोदशी होती है। उस दिन आयुर्वेद के जन्मदाता धन्वंतरी जी का जन्मदिवस मनाया जाता है। भारतीय चिकित्सा प्रणाली आयुर्वेद के जन्मदाता धन्वंतरी जी को ध्यान में रखकर, ऐसे महान औाधि शास्त्र के निर्माता और औाधि प्रणाली के जन्मदाता का जन्मदिवस सब आयुर्वेद साईंसशालाओं में, आयुर्वेदिक औाधालयों में या महाविद्यालयों में भली प्रकार से मनाया जाये ताकि देसी चिकित्सा पद्धति की लोकप्रियता और भी अधिक बढ़ सके।

सभापति जी, आप स्वयं भी एक चिकित्सक रहे हैं। आप बड़े कुशल और अनुभवी हैं। आपको स्मरण होगा कि आजकल विदेशों में यानी अमेरिका और रशिया में लोग ऐलोपैथी को छोड़कर आयुर्वेद की ओर आ रहे हैं। " बैक टू नेचर, बैक टू आयुर्वेद, बैक टू रूलिंग एरिया।।" वे शहरों से गांव की ओर तथा प्राकृतिक की ओर आ रहे हैं। ज्यों-ज्यों आदमी प्राकृति के साथ तादात्म्य स्थापित करेगा त्यों-त्यों चिकित्सा प्रणाली, चाहे वह आयुर्वेद हो, सिद्ध हो या यूनानी हो, उनकी महत्ता और भी बढ़ती चली जायेगी। भारतीय परिवेश में भारतीय जड़ी बूटियों की ही औाधियां अधिक कारगर और सार्थक हो सकती हैं, इसमें तनिक मात्र भी संदेह नहीं है।

इसलिए मैं आपके माध्यम से सरकार से अनुरोध करना चाहूंगा कि जहां हम इस बिल का समर्थन कर रहे हैं लेकिन भारतीय चिकित्सा प्रणाली की औाधि निर्माण करने वाली जो फार्मेसियां हैं, अनको सही जड़ी-बूटी, औाधि मिले और जो औाधियां तैयार होती हैं, वे भी शुद्ध और प्रणाणिक बनें ताकि उनकी विश्वसनीयता, प्र ामाणिकता और प्रभाव बना रहे। सरकार इस बात का विशे ध्यान रखे। अक्सर देखा गया है कि पुराने लोग अपने घरों में औाधियां बनाते हैं। रसायनशालाओं में आ वश्यक यंत्र, उपकरण और उपस्कर आदि उपलब्ध नहीं हो पाते, परिणामस्वरूप उनमें कुछ कमियां रह जाती हैं। आयुर्वेद में यदि सही निदान हो जाए तो उसका इलाज सही हो सकता है। वात्, पित्त और कफ - इन तीन चीजों के आधार पर सारे अयुर्वेद का ढांचा खड़ा है। मैं आपके माध्यम से कहना चाहूंगा कि यदि भारत सरकार लक्ष्य प्राप्त करना चाहती है, सर्वे सन्तु निरामया, भारत के सब लोग स्वस्थ हों तो आयुर्वेद जैसा सरल, विशुद्ध, प्रमाणिक और भारतीय परिवेश में पनपने वाले आयुर्वेद की प्रणाली को प्रोत्साहन मिले।

आयुर्वेद की चिकित्सा प्रणाली की शिक्षा के मानक तय हो जाएं, उनके अंदर सारे देश में एकरूपता रहे, अनुसंधान को बढ़ावा देने के लिए अधिक अनुदान प्रदान किया जाए। जैसा कई मित्रों ने कहा, देसी चिकित्सा प्रणाली को प्रोत्साहित करने के लिए बजट में अधिक आवंटन किया जाए। अभी तो ऐलोपैथी के मुकाबले इसमें ऊंट के मुंह में जीरा जितना प्रावधान है। 95 प्रतिशत स्वास्थ्य का बजट अंग्रेजी दवाईयों के लिए चला जाता है लेकिन देसी दवाईयों के लिए बहुत कम बजट आता है। परिणामस्वरूप वैद्य केवल नुस्खा लिखते हैं, बाकी दवाईयां बाजार से लेनी पड़ती हैं। ग्रामीण स्वास्थ्य केन्द्रों में यह सुविधा गरीबों के लिए सहज उपलब्ध हो। अंग्रेजी के रैजीडैंट डाक्टर, ऐलोपैथी दवाईयों के बड़े-बड़े स्पैशलिस्ट्स, हैड ऑफ दी डिपार्टमैंट, आयुर्वेदाचार्य, प्रथम, द्वितीय श्रेणी हों, और उनकी कैटेगरी में वेतनमानों में विशे अंतर नहीं होना चाहिए। अनुसंधान को बढ़ावा दिया जाए।

पेटैंटाईजेशन की बात कही गई है, मैं उसे दोहराना नहीं चाहता लेकिन सुसरत ग्रंथ, आयुर्वेद के ग्रंथ जो ऋषियों द्वारा बनाए गए हैं, उन पर विशे अध्ययन करवा कर, उनमें जिन औाधियों, जड़ी-बूटियों का वर्णन किया गया है, उनका पेटैंटाईजेशन करवा दिया जाए। हिमालय के जंगलों के अंदर कई प्रकार की जड़ी-बूटियों के पेड़ पाए जाते हैं। उनकी जांच-पड़ताल करके उनकी सुरक्षा के लिए प्रयास किए जाएं, जैसे कहीं सूखा पड़ रहा है तो कही अकाल पड़ रहा है, इसमें उनके पौधे तथा जड़ी-बूटियां खत्म न हो जाएं। इस बारे में भी ध्यान दिया जाना चाहिए।

अंत में मैं सरकार को धन्यवाद देते हुए अपेक्षा करता हूं कि निश्चित रूप से इस बिल द्वारा देसी चिकित्सा प्रणाली को प्रोत्साहन मिलेगा।

DR. V. SAROJA (RASIPURAM): Mr. Chairman, Sir, thank you very much for giving me this opportunity to make a few suggestions on this Bill.

I rise here to support this Bill. I congratulate the Government of India which, for the first time, has decided to appoint a watchdog panel comprising four medical experts to monitor not only the infrastructure that is available in all the private and the Government medical colleges in India, but also the studies and also the training programmes. At the same time, I would request the Government of India to take into consideration all the points that the hon. Members have made now.

It is because the Indian systems of medicine that had since been neglected are now gaining importance. I would like to request the hon. Minister to place in the House a detailed list of the herbal plants that are available in every State of the country, their quality and also the type of medicines that could be extracted from such herbal plants so that when there would be need for setting up of new medical colleges, the Government of India, the MCI as well as hon. Members of this

House would have an idea as to where such medical colleges should be located and so on. It is seen that there is regional imbalance in regard to the location of medical colleges, not only those which impart education on Indian systems of medicines but also in allopathic system. Such an information will help the hon. Minister to have a critical analysis about where such medical colleges should be set up and also how many patients, especially the poor and the down-trodden and the rural people, would get benefited from such medical colleges.

Mr. Chairman, Sir, the MCI had given guidelines regarding the Central library, examination hall, qualification of professors and so on. Would the Government put in place a monitoring system or constitute a Committee of the Members of Parliament to monitor their functioning and see as to whether they are doing their proper job or not? I would like to request the hon. Minister to look into this aspect.

Sir, Kollimalai and Namakkal are two assembly segments that fall under my Parliamentary constituency. These places are having ancient and rare species of herbal plants. Would the Government of India consider having a research institute in my constituency so that it would be useful not only for Tamil Nadu but also for the entire Southern India? It is because adjacent to Kollimalai, we have the Kalvarayan hills and the Pachchamalai hills that are infested with natural Indian medicines.

I would now like to make a few suggestions for the consideration of the hon. Minister.

In accordance with a judgement of the court, the fee structure has been fixed and also the seats have been classified into three categories, namely, paid seat, free seat and management quota seat. With the present fee structure, the private medical colleges are not able to create a proper infrastructure and also are not able to meet the demand of the professors. Would the Government file a Review Petition regarding the fee structure that has been fixed by the hon. Supreme Court?

Sir, the Anatomy Act of 1982 has taken a back seat. I would like to appeal to the Government of India to implement the Anatomy Act of 1982 to appreciate the courses of Anatomy, Physiology and Pathology so that we could have better qualified and experienced doctors in future.

Last but not least, the Government of Tamil Nadu has applied for increase of seats by satisfying all the norms of the MCI. Would the Government consider the request of the Government of Tamil Nadu for increasing the seats?

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : सभापति महोदय, इस बिल को देखने से पता चलता है कि सरकार के लिए यह बड़ा अद्भुत बिल है। ऐसा बिल कभी नहीं देखा गया, जैसा अभी हम देख रहे हैं। 1970 में भारतीय चिकित्सा केन्द्रीय परिद का एक अधिनियम पारित हुआ, तदनुसार 1971 में उसका गठन हुआ, 1984 में पुनर्गठन हुआ, उसके बाद 1995 में पुनर्गठन हुआ और अब सरकार का कहना है कि इन्होंने जो परिद का गठन किया, उस परिद के काम से ये संतुट नहीं हैं। उस परिद ने बहुत गड़बड़ की, ऐसा सरकार का कहना है। आपने कैसी परिद बनाई कि उसने गड़बड़ की। परिद किसने बनाई, इसके लिए कौन जिम्मेदार है, सरकार का कहना है:

> "It has been observed that the behaviour of the Central Government is contrary to its duties and responsibilities and it has not been able to act judiciously to enforce minimum standards of education as is required under the regulations made under the Act."

महोदय, सरकार स्वीकर करती है नहीं, सरकार का यही उद्देश्य है कि इसके द्वारा गठित परिद नालायक था, उसने ठीक ढंग से काम नहीं किया, वह ज्यूडिशियल नहीं था, उसने अन्याय किया, उसका बिहेवियर ठीक नहीं था, उसने जिम्मेदारी का निर्वाह नहीं किया। अब इस सरकार का कहना है कि चूंकि इसके द्वारा गठित परिद नालायक था, उसने गड़बड़ी की। कहते है कि कर्नाटक और महाराट्र में पांच वार्ों के अंदर ही 45 आयुर्वेद कॉलेज खुल गये हैं और उनकी मंजूरी दे दी थी। तो ये नाराज हो गए और कहते हैं कि नहीं, हम स्वयं देखेंगे। ऐसा क्यों हुआ? आयुर्वेद का महत्व आप जानते हैं। देशी चिक्त्सा का क्या महत्व है और रासा सिंह रावत जी बोल रहे थे। उन्होंने असली बात तो छिपा ली, कहते थे कि धनवंत्री जी हुए और बाणभट्ट आदि हुए, यह सतनाम संहिता से हिन्दुस्तान का धर्म ग्रन्थ भरा पड़ा है और आयुर्वेद का भी भरा पड़ा है कि 'चरक वदन है, सर्वेकाम रोगानाम निदानम कुपितामल: ।' यानि सभी रोगों की जड़ है कि शरीर से यदि मल का विसर्जन ठीक ढंग से नहीं होगा तो बीमारी पैदा होगी। दुनिया में कोई मेडिकल साइंस नहीं हुई जो हमारे ऋायिों ने लाखों वार्ों के अनुभव के बाद यह सिद्धांत बनाया। फिर जड़ी-बूटी से दवा का निर्माण हुआ और विदेशों में अभी इन दवाओं की मान्यता ही नहीं हो रही है। लेकिन वे लोग इनको प्रोयग में ला रहे हैं। उन लोगों को फॉर्मूला ही समझ में नहीं आता है कि अहरा-हरड़-बड़ेरा से वात, पित्त और कफ तीनों तरह के दोाों का नाश होता है लेकिन उनको फायदा हो राह है तो उसको प्रयोग कर रहे हैं। लेकिन मैं सरकार की अक्षमता का आरोप लगाता हूं कि कैसी परिद बनायी है जिसने सुधार का काम नहीं किया और कहते हं कि उसने ठीक काम नहीं किया। आप कैसे ठीक करेंगे? सरकार के द्वारा बनाये गये ने ठीक काम नहीं किया तो आप कैसे ठीक करेंगे ?

अनेक जाली इंस्टीट्यूशंस भी खुल रहे हैं। सरकार को कोशिश करनी चाहिए कि आयुर्वेद सिद्ध यूनानी का शिक्षण, प्रशिक्षण, अनुसंधान इस ढंग से हो कि इनका दुनिया में बोलबाला होने वाला है। जड़ी-बूटी का अपने देश में अपार भंडार है। उसका सही ढंग से उपयोग और अनुसंधान होना चाहिए। उसके लिए सरकार प्रयत्न करे। हम इस बात से सहमत हैं लेकिन आयुर्वेद कॉलेज खोलने में और सीट बढ़ाने और घटाने में बैचलर और मास्टर की डिग्री बढ़ाने और घटाने में चिकित्सा परिद इनके द्वारा निर्मित है, उसने घोटाला किया, ड्यूटी का निर्वाह नहीं किया, वह ज्यूडिशियस नहीं हुआ तो अब ये अपने आप करेंगे तो कैसे करेंगे? उनकी दी गई रिपोर्ट है। एक जगह गड़बड़ होती थी, अब दो जगह करना पड़ेगा। यह भेद अब इससे खुल रहा है। पहले सरकार ने चिकित्सा परिद को क्यों नहीं दुरुस्त करने का काम किया? चिकित्सा परिद आपने बनाई जिसने अपने कर्तव्यों का निर्वाह ठीक नहीं किया। इनके द्वारा बनाये गये कानून से क्या भला हो जाएगा, क्या यह विश्वास करने की बात है? सब लोग कहते है कि हमारा समर्थन है, हमारा समर्थन है। सरकार ने बहुत बड़ा काम किया है।

इसीलिए हम इस बात से सहमत हैं कि आयुर्वेद सिद्ध यूनानी का शिक्षण दिया जाना चाहिए। चूंकि स्वास्थ्य जिंदगी के लिए अमूल्य चीज है और हमारे देश में गरीब आदमी हैं, कु-पोाण है। तरह-तरह की बीमारी यहां आ गई हैं और लोग बताते हैं कि आयुर्वेद दवा देशी चीजों से निर्मित है तो उसका विकास होना चाहिए और इसमें तरक्की होनी चाहिए तथा इसका प्रचार, प्रसार होना चाहिए। राज नारायण जी ने कहा था, जन स्वास्थ्य रक्षक। आपने इसको खत्म कर दिया। उसको था रकि 1000 की आबादी पर एक आदमी झोला लेकर आयुर्वेद दवा और सभी तरह की दवाएं बक्से में लेकर घूमेगा। उसे इन्होंने खत्म कर दिया।

हमारी देसी-चिकित्सा पद्धति का कितना बड़ा क्षेत्र है। योग और प्राकृतिक चिकित्सा अलग है और उसका भी बहुत महत्व है। योग में विभिन्न प्रकार के शीर्षासन हैं। आज भारत में कहा जाता है कि लगभग सात लाख लोग मधुमेह की बीमारी से पीड़ित हैं। अब आयुर्वेद में सिनॉय का प्रयोग करने से मधुमेह की बीमारी खत्म हो जाती है। इसका वर्णन हमारे प्राचीन आयुर्वेद ग्रंथों में है। टहलने से भी इस रोग का निदान होता है और इसका वर्णन भी हमारे ग्रंथों में है। इसलिए सरकार खाली पावर लेगी या आयुर्वेदिक मैडीकल कॉलेजों में शिक्षण-प्रशिक्षण को बढ़ाने के लिए भी कुछ काम करेगी, यह हम सरकार से जानना चाहते हैं। जो आयुर्वेद को पढ़ने वाले लोग हैं सरकार ने उनके लिए क्या किया है, यह हम जानना चाहते हैं। चिकित्सा परिद के पास पावर है लेकिन उसने बोगस काम किया है। उसके बारे में सरकार क्या करना चाहती है वह बताए? हम देख रहे हैं कि इस विाय पर सरकार की कितनी रुचि है? यह इस बात से साफ है कि पहले हाफ में तो 6 मंत्री थे लेकिन अब केवल छोटे मंत्री को छोड़कर सब चले गये हैं। हम चाहते हैं कि जैसा हमारे ग्रंथों में आयुर्वेद का वर्णन है उसको फैलाने और बढ़ाने की दिशा में सरकार को काम करना चाहिए। "माधव निदान" नामक पुस्तक चार सौ वर्ा पुरानी है और उसमें रोग का लक्षण देखकर उसके निदान के बारे में बताया गया है। मंत्री जी यह बिल लाए हैं, इसको सदन के लोग चाहे तो पास कर दें, लेकिन हमें तो इसमें भेद और गड़बड़ नजर आता है। सरकार को इसका भी खुलासा करना चाहिए।

श्री सुरेश रामराव जाधव (परभनी) : सभापति जी, हमारे हैल्थ मिनिस्टर भारतीय चिकित्सा केन्द्रीय परिद् (संशोधन) विधेयक, 2002 लाए हैं। उसका मैं और मेरी पार्टी पुरजोर समर्थन करती है। इस बिल से हमारी स्थानीय चिकित्सा पद्धतियों को बढ़ाने और फैलाने में मदद मिलेगी। यूनानी और आयुर्वेदिक पद्धतियां हमारी बहुत पुरानी पद्धतियां हैं और पूर्णतः सफल पद्धतियां हैं। मैं इसका एक उदाहरण आपको देना चाहता हूं। जब रावण के बेटे इंद्रजीत ने लक्ष्मण को शक्ति मारी तब एक सुोन वैद्य था जिसने सलाह दी कि द्रोणागिरी पर्वत से एक विशे पौधा वल्लिका लाकर दिया जाए।â€¦ (व्यवधान) तो लक्ष्मण की मूर्छा ठीक हो जाएगी। हमारे हनुमान को वल्लिका नाम के पौधे का पता नहीं था इसलिए वह पूरा द्रोणागिरी पर्वत ही उखाड़कर ले आए ।सुोन ने उस पौधे से रसायन निकाल दिया, जिसे लगाने के बाद लक्ष्मण को होश आ गया।

सभापति महोदय : कृपया उदाहरण में मत जाइए। सीधे विधेयक पर आइए।

श्री सुरेश रामराव जाधव : स्थानीय चिकित्सा पद्धति पूरी दुनिया में अत्यन्त पावरफुल है। उसे बढ़ावा देने की जरूरत है।

15.51 hrs. (Mr. Deputy Speaker in the Chair)

MR. DEPUTY-SPEAKER: We are short of time. We have to finish this item soon. So, Shri Suresh Jadhav, please conclude now.

...(*Interruptions*)

MR. DEPUTY-SPEAKER: There is a lot of noise in the House. Order in the House, please.

...(*Interruptions*)

श्री सुरेश रामराव जाधव : पुराने ऋषियों मुनियों की जिन्दगी इसलिए ज्यादा होती थी कि वे स्थानीय चिकित्सा पद्धति को अपनाते थे। इसके पीछे कौन से कारण

थे? मेरे कहने का मतलब यह है कि यूनानी चिकित्सा पद्धति एक अच्छी चिकित्सा पद्धति है और इसका पूरी दुनिया में काफी नाम है। सौभाग्य से महाराट्र में ज्यादा से ज्यादा आयुर्वेदिक कालेज हैं लेकिन उनकी स्थिति अभी भी ठीक नहीं है। वहां काम करने वाले एम्पलाइज को 6-6 महीने तक तनख्वाह नहीं मिलती है। आयुर्वेदिक कालेजों ने जो चिकित्सा पद्धति एडॉप्ट की है, उसमें सुधार करने की बहुत जरूरत है। इन आयुर्वेदिक कालेजों की बिल्डिंगों की मरम्मत करने की जरूरत है। मैं मंत्री जी से अनुरोध करना चाहता हूं कि मेडिसिन प्लांट्स को बढ़ावा देने की जरूरत है। तुलसी और हल्दी जैसे मेडिसिन प्लांट्स का पेंटंट करने की जरूरत है और इसके माध्यम से इसके महत्व को बढ़ावा देना चाहिए।

MR. DEPUTY-SPEAKER: Shri Suresh Jadhav, please conclude. We have to take up the discussion under Rule 193 at 4 o'clock.

श्री सुरेश रामराव जाधव : उपाध्यक्ष महोदय, अभी स्वास्थ्य विभाग के राज्य मंत्री यहां बैठे हैं। इस विभाग के कैबिनेट मिनिस्टर जो शत्रुघ्न सिन्हा हैं, वे कभी लोक सभा में हाजिर नहीं रहते हैं। स्थानीय चिकित्सा पद्धति और आयुर्वेदिक चिकित्सा पद्धति को बढ़ावा देने में यह बिल कामयाब होगा, इसलिए मैं इस बिल का समर्थन करता हूं।

SHRI A. RAJA: Mr. Deputy-Speaker, Sir, at the outset, I should express my thanks to the hon. Members who have spoken on this important Bill.

Sir, first of all, I should explain to the House the context in which this Bill is being introduced. Hon. Members are aware that already we are having symmetrical or an identical legislation like the Indian Medical Council Act, 1956, which has been amended and also Dental Council Act, to regulate the allopathic system of medicine and dental colleges respectively.

Before going into the details, I would like to reiterate the intention of the Government. In order to achieve the standards and uniformity in the education of Ayurvedha, Siddha and other Indian systems of medicine, this Bill is being introduced.

Some apprehensions have been expressed by the hon. Members as to why this Bill is being introduced now. Some hon. Members like Shri Sudarsana Natchiappan who is a lawyer, raised some legal questions about the validity of the Act in the case of students and those who are not covered by this Act, and also about how institutions can be started through the Central Government and the Council.

Before replying to these questions the context in which we are standing should be expressed before the House. In olden days we were having our own traditional systems of medicine which have their own value. They cannot be ignored. While reviving those traditional systems of medicine, we are coming up slowly step-by-step. I can say that now we are trying to put the Indian system of medicine on par with the allopathic system and that is why the Government has started the National Plant Board. The Indian Drugs and Medicine Act is equally applicable to the drugs being manufactured under the Indian system of medicine. So, in one or other sense, we are moving towards the context that the Indian system of medicine be placed on par with allopathic system. I may tell the House as to where we are standing in the Indian system of medicine.

We have signed an MoU with Russia on research in *Ayurveda* and *Siddha*. We have entered into an agreement with Malaysia to use in Malaysia some of the medicines available in India. We have started production of Indian medicines in South Africa. They have also entered into a bilateral agreement with us. What I want to submit before the House is that there is a change in the global scenario as if the allopathic system, as it exists in India, is prevalent all over the world. So, there should be a global standardisation and the teaching or education system be placed on par with the allopathic system.

Hon. Members, Shri Jos and others mooted some questions. Members have asked as to why the Central Government is receiving applications and in turn sending them to the Council. It is needless to submit that though it is a statutory body, the Council does not have the sovereign power. It has been stated in the Act that the Central Government will give permission to the State Government. As the Central Government does not have the machinery or the manpower to interact with the State Governments or the concerned Trusts with regard to the facilities required for the establishment of the colleges, it is receiving the applications and entrusting the work to a statutory body formed in the name of Council. With instructions as to what guidelines are to be followed or what infrastructure need to be raised, we are entrusting the work to the statutory body which is having limited power. One cannot say that this body is equivalent to the Central Government. By way of delegation of power, the Central Government is delegating some power to a statutory body which in turn is getting competency to establish colleges in the States. We are doing all this with abundant caution.

Suppose an error is being committed by the Central Government or after receiving all the applications the Council is not at all able to give permission, what will be the remedy for the applicants? With abundant caution we have contemplated 13(A), which says that if for six years or one year or for any stipulated time either the Central Government or the Council does not act in accordance with the law, then those institutions shall be deemed to be recognised under this Act. That is the safeguard available to these institutions. On the other hand, the courses in our allopathic system and MBBS are identical.

Many Members have asked about the increase in the number of seats. There should be uniformity. A person getting degree either in *Ayurveda* or *Siddha,* either from Gujarat or Tamil Nadu, should not be discriminated. There should not be any gulf or discrimination between the two. So, we should have a uniform syllabus as also a uniform duration. A person cannot be awarded with a degree in one year in one State and in six months in another State. To avoid this anomaly, we are bringing this legislation. I solicit all Members to support this Bill unanimously.

MR. DEPUTY-SPEAKER: The question is:

> "That the Bill further to amend the Indian Medicine Central Council Act, 1970, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

16.00 hrs.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and theLong Title were added to the Bill.

SHRI A. RAJA: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.